

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 1
Supplementary List

IA(I.B.C)/804(CH)2024
And
CP (IB) No.308/Chd/Chd/2022

IN THE MATTER OF:
Rupen Gaur

...Petitioner-Operational Creditor

Versus

City Clinic Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 9, IBC 2016 & 60(5)

Order delivered on 15.04.2024

CORAM:

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner-Operational Creditor : Mr. Rakesh Bhatia, Advocate

For the Respondent in main petition and Applicant in IA No. 804/2024 : Mr. Mast Ram Chechi, PCS

ORDER

IA(I.B.C)/804(CH)2024

This application has been filed under Section 60(5) of the IBC Code, 2016 for placing on record the fact of payment of entire principal amount in terms of the order passed by this Adjudicating Authority on 04.01.2024. The same is taken on record. Thus, ***IA(I.B.C)/804(CH)2024 is disposed of accordingly.***

CP (IB) No.308/Chd/Chd/2022

It is stated by the Ld. Authorized Representative for the respondent-corporate debtor that the present petition No. CP (IB) No.308/Chd/Chd/2022 be dismissed. Upon which it is stated by Ld. counsel for the petitioner-operational creditor-Mr. Rakesh Bhatia, Advocate that although the principal amount has been paid by the respondent-corporate debtor, but petitioner is also claiming the interest component for which liberty may be granted to avail the appropriate remedy in accordance with the. Keeping in view the statement made by the Ld. Counsel for the petitioner, ***CP (IB) No.308/Chd/Chd/2022 is dismissed as withdrawn*** with liberty aforesaid.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)